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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

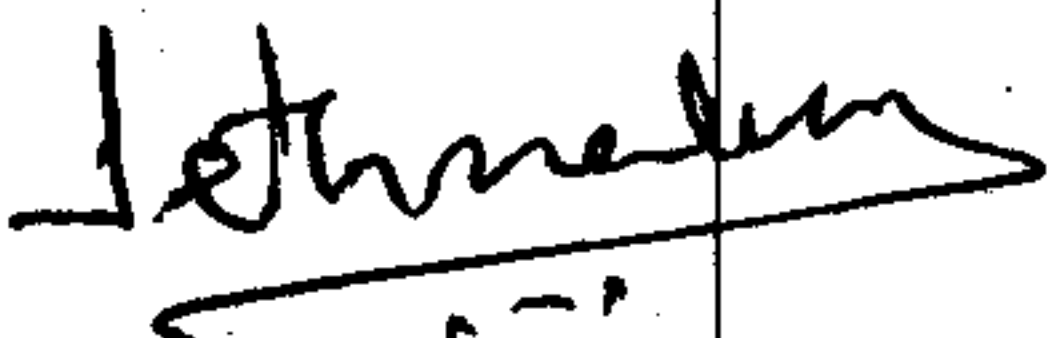
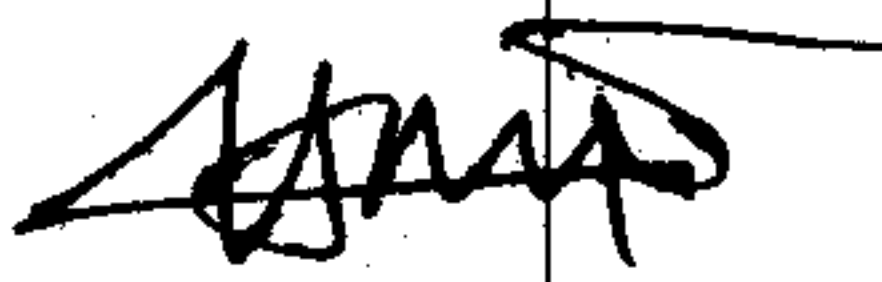

TP No. 83-A/2016 with TP No. 83/397-398/NCLT/AHM/2016 (New)  
CA No. 259/2014 with CP No. 76/397-398/CLB/MB/2014 (Old)

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.11.2017**

Name of the Company: Sheela Chandrakant Shah & Ors.  
V/s.  
Daudayal Hotels Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	KAILESH JETHMALANI	Advocate	PETITIONER	
2.	HARMISH K. SHAH	Advocate	Respondent no. 3 to 8	
3.	PAVAN S-GODIAWALA	ADVOCATE	RESPONDENT NO. 1 & 2	

**ORDER**


Learned Advocate Mr. Kailesh Jethmalani present for Original Petitioners. Learned Advocate Mr. Pavan Godiawala present for Respondent No. 1 and 2. Learned Advocate Mr. Harmish Shah present for Respondents No.3 to 8.

Learned Counsel appearing for petitioner represented that according to petitioner the value of the business of the company and its assets is 30 crores and petitioner is ready to pay the amount to the Respondents as per their shares after deducting the liabilities of the company as per the books of account.

Learned Counsel appearing for Respondents represented that they will place the proposal before the Respondents and will report within 10 days.

Learned Counsel are requested to see that parties are present before this Tribunal on 24.11.2017.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 2nd day of November, 2017.